

(2) (U/A)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

O.A.No.867 of 1987

Date of Decision: 19.7.1993

N.Moorthy

..... Petitioner

Versus

Union of India & others ..... Respondents.

With

O.A.No.1233/87

CPWD Non-Gazetted Officers Staff Assoc.

..... Petitioner

Versus

Union of India ..... Respondents.

O.A.No.1855/89

CPWD Non-gazetted Office Staff Assoc

..... Petitioner

Versus

Union of India & others ..... Respondents.

CORAM:

Hon'ble Mr.Justice V.S.Malimath, Chairman.

Hon'ble Mr.S.P.Adige, Member(A)

For the petitioner:

None appeared

For the respondents:

Smt.Raj Kumari Chopra,  
Counsel.

JUDGMENT (ORAL)

(By Hon'ble Mr.Justice V.S.Malimath, Chairman)

In O.A.No.1233/87, O.A.No.1855/89 and

O.A.No.867/87 none appeared for the petitioners.

Smt.Raj Kumari Chopra appears for the respondents.

Though these cases could have been dismissed

for default as none appeared for the petitioners,

we propose to dismiss them on merit as the

question raised in these cases is fully covered

✓ by the decision which has just now been rendered

dismissing T.A.No.178 of 1987. It is ordered  
accordingly.

*R. S. Malimath*

*Adige*  
(S.R. ADIGE)  
MEMBER(A)

(V.S. MALIMATH)  
CHAIRMAN.

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OAs 867/87, 1233/87, 1855/89 and 178/87.

None for the petitioners.

On behalf of the respondents (in O.As 867/87, 1233/87 and 1855/89) Mrs Raj Km. Chopra, Counsel, is present.

As per order dated 25.8.1993 the separate judgements have been typed, one in respect of TA 178/87 showing that none appeared for the respondents and another a common judgement in respect of O.As 867/87, 1233/87 and 1855/89 showing the appearance of Mrs Raj Kumari Chopra as counsel for the respondents. We shall sign these separate judgements and direct that the earlier judgements typed on a common cause list for all the four cases shall stand recalled. Endorsement shall be made on each of the pages of the said judgement. Fresh copies of these judgements shall be sent to the parties and the Registry shall call upon the parties to whom the earlier judgement~~s~~ have been sent, to return the same and to cancel the same after receipt of the same. Necessary endorsement in this behalf will be made in the judgement~~s~~ of the cases.

*V.S. Malimath*

*Adige*  
(S.R. Adige)  
Member (A)

(V.S. Malimath)  
Chairman

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